RATIFIED

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Minutes of M.No.02/10 held on 16.04.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 02/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 could not held on the scheduled date of 14.04.2008 due gazetted holyday and actually convened on 16.04.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:15/8/80-ALC2/2008	Party Name:ARJUN TECHNOLOGIES (INDIA) LTD,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00296/AM09/	RLA File :04/24/040/00410/AM07/	Lic.No/Date:0410087487 09.02.2007	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

2	Case No.:56/6/80-ALC2/2008	Party Name:DOSHION LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00246/AM09/	RLA File :08/24/040/00232/AM07/	Lic.No/Date:0810063592 13.03.2007	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that neither comments on queries raised by the NC in its meeting No. 39/09 dt. 06.01.2009 has been received so far from concerned Regional Authority in spite of reminder nor reply of the firm has been received in response to this office letter calling for certain information. The Committee, therefore, decided to remind the RA as well as the firm for expediting the said comments / information. The case may be re-listed on 09.06.2009.			

3	Case No.:131/48/80-ALC2/2007	Party Name:SOLOGUARD MEDICAL DEVICES PVT LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/00777/AM08/	RLA File :04/24/040/00083/AM08/	Lic.No/Date:0410089887 08.06.2007	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The C&PC furnished written comments in this case vide their O.M. No. 46011/08/2009-PC-II dated 09.04.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments after some modification as under:- 1. Net content of HDPE Granules and Polypropylene granules may be allowed with 1% wastage. 2. Relevant Needles (import item No. 3) may be allowed on net to net basis. 3. Printing ink may be allowed as 0.007 grams per 100 Nos. of Syringes to be exported. 4. Packing Material may be allowed as per General Packing Policy. The Regional Authority may take necessary action accordingly.			

4	Case No.:138/48/80-ALC2/2007	Party Name:SOLOGUARD MEDICAL DEVICES PVT LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/00784/AM08/	RLA File :04/24/040/00098/AM08/	Lic.No/Date:0410089962 14.06.2007	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The C&PC furnished written comments in this case vide their O.M. No. 46011/08/2009-PC-II dated 09.04.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments after some modification as under:- 1. Net content of HDPE Granules and Polypropylene granules may be allowed with 1% wastage. 2. Relevant Needles (import item No. 3) may be allowed on net to net basis. 3. Printing ink may be allowed as 0.007 grams per 100 Nos. of Syringes to be exported. 4. Packing Material may be allowed as per General Packing Policy. The Regional Authority may take necessary action accordingly.			

5	Case No.:292/48/80-ALC2/2007	Party Name:SOLOCARE MEDICALS PRIVATE LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/00938/AM08/	RLA File :04/24/040/00172/AM08/	Lic.No/Date:0410091076 17.09.2007	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The C&PC furnished written comments in this case vide their O.M. No. 46011/08/2009-PC-II dated 09.04.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments after some modification as under:- 1. Net content of HDPE Granules and Polypropylene granules may be allowed with 1% wastage. 2. Relevant Needles (import item No. 3) may be allowed on net to net basis. 3. Printing ink may be allowed as 0.007 grams per 100 Nos. of Syringes to be exported. 4. Packing Material may be allowed as per General Packing Policy. The Regional Authority may take necessary action accordingly.			

6	Case No.:1/10/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00301/AM09/	RLA File :04/24/040/00223/AM08/	Lic.No/Date:0410091098 18.09.2007	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

7	Case No.:28/30/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/81/050/00362/AM08/	RLA File :05/24/040/00559/AM08/	Lic.No/Date:0510210503 15.10.2007	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be re-listed on 09.06.2009.			

8	Case No.:63/12/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00429/AM09/	RLA File :09/24/040/00353/AM08/	Lic.No/Date:0910032441 20.12.2007	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that they desired additional information vide their U.O. No. 3(48)2008/TSW(B)/175 dt. 23.07.2008 to examine the case. The Committee decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be			

relisted on 09.06.2009:-

1. Specific quantity in numbers against export item No. 1.
2. Bifurcation of import items for each export product.
3. Justification for quantity of components to be imported.
4. Information in respect of Sl.No.11 of the Standard Deficiency Format for import of CS Plates.

9	Case No.:13/10/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/00313/AM09/	RLA File :05/24/040/00777/AM08/	Lic.No/Date:0510214510 04.01.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Words "Total Pipe Length 1770 mtrs. (Carbon Steel Pipes: 184 Mtrs. & Stainless Steel Seamless/ERW Pipes: 1586 Mtrs" may be specified with the total quantity of export product.
2. Word "relevant" may be prefixed with the description of import items at S.No.1, 2 & 5.
3. Quantity of import item at S.No.1 may be allowed as 7.752 MT (188 Mtrs.) inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as 21.632 MT (1618.5Mtrs.) inclusive of 2% wastage.
5. Quantity of import item at S.No.3 may be allowed as 1.9 MT (374 Nos.) on net to net basis.
6. Quantity of import item at S.No.4 may be allowed as 10.304 MT (2850 Nos.) on net to net basis.
7. Quantity of import item at S.No.5 may be allowed as 6.72 MT inclusive of 2% wastage.
8. Quantities of import items at S.No.6 & 7 may be allowed as 0.836 MT each.
9. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

10	Case No.:3/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/85/050/00003/AM09/	RLA File :31/24/040/00304/AM08/	Lic.No/Date:3110032429 23.01.2008	Defer Date: 09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The DHI has desired some information vide their U.O. No. 3(26)/09-TSW(B) dt. 05.03.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 09.06.2009:-

1. The items proposed for import has been given in set. The break up of the sets in number may be given.
2. Details of item no. 41 and 42 with catalogue / write up.
3. Clarification regarding information given in Appendix 11 A that 1.1 number of quantity required per unit of resultant product. Justification for 10% wastage.
4. Information in respect of Sl.No.5 of the Standard Deficiency Format.

11	Case No.:5/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/85/050/00005/AM09/	RLA File :31/24/040/00308/AM08/	Lic.No/Date:3110032430 23.01.2008	Defer Date: 09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The DHI has desired some information vide their U.O. No. 3(26)/09-TSW(B) dt. 05.03.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 09.06.2009:-

1. The items proposed for import has been given in set. The break up of the sets in number may be given.
2. Details of item no. 41 and 42 with catalogue / write up.
3. Clarification regarding information given in Appendix 11 A that 1.1 number of quantity required per unit of resultant product. Justification for 10% wastage.
4. Information in respect of Sl.No.5 of the Standard Deficiency Format.

12	Case No.:4/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/85/050/00004/AM09/	RLA File :31/24/040/00340/AM08/	Lic.No/Date:3110032470 24.01.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The DHI has desired some information vide their U.O. No. 3(26)/09-TSW(B) dt. 05.03.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 09.06.2009:- 1. The items proposed for import has been given in set. The break up of the sets in number may be given. 2. Details of item no. 22and 31 with catalogue / write up. 3. Clarification regarding information given in Appendix 11 A that 1.1 number of quantity required per unit of resultant product. Justification for 10% wastage. 4. Information in respect of Sl.No.5 of the Standard Deficiency Format. 5. Reason of importing one set each of item no. 52, 53 and 54 when they are supplying two sets of generators.			

13	Case No.:101/24/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00977/AM09/	RLA File :03/95/040/01062/AM08/	Lic.No/Date:0310459253 25.01.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

14	Case No.:27/10/80-ALC2/2008	Party Name:TEXMACO LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/00327/AM09/	RLA File :02/24/040/00297/AM08/	Lic.No/Date:0210109384 21.02.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Export product description may be revised as per firm's reply dt. 07.09.2008. A copy of the firm's reply is to be sent to RA. 2. Components may be allowed as per GN-4 for the engineering products. 3. Spares may be allowed as per Spares Policy. 4. Quantity of item no. 5 is to be allowed as one number. The Regional Authority may take necessary action accordingly.			

15	Case No.:87/18/80-ALC2/2008	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00756/AM09/	RLA File :03/94/040/01305/AM07/	Lic.No/Date:0310462020 21.02.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of M/o Steel present in the meeting, it was decided by the Committee to call for the clarification from RA as to why the export items at Sl.No. 3 to 7 were allowed in the authorization when their quantity is NIL. It was also decided to call for the following information/clarification from the firm and to re-list the case on 09.06.2009:- 1. Grade of stainless steel quantity wise for export. 2. Grade of stainless steel for imported stainless steel scrap.			

	Case No.:24/2/80-ALC2/2008	Party Name:SUR HENNING PVT. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01232/AM08/	RLA File :07/24/040/00794/AM08/	Lic.No/Date:0710056059	

HQ File :01/80/050/01232/AM08/	RLA File :07/24/040/00794/AM08/	Lic.No/Date:0710056059 26.02.2008	

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Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No.3(49)/08-TSW(B)/171 dated 06.04.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. Quantity of brass items (Import item Nos. 29,31,33 and 40) may be allowed with 1% wastage.
2. Quantity of other raw materials may be allowed with 2% wastage.
3. Components may be allowed on net to net basis without any wastage with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

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Case No.:120/24/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
HQ File :01/80/050/00996/AM09/	RLA File :09/24/040/00530/AM08/	Lic.No/Date:0910033210 04.03.2008	Defer Date: 09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.

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Case No.:2/2/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
HQ File :01/81/050/00696/AM08/	RLA File :07/24/040/00825/AM08/	Lic.No/Date:0710056335 11.03.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The

committee noted that a subcommittee visited the factory of the firm to see the actual manufacturing process to find-out the wastage involved and has submitted its report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject authorization as under as per sub Committee report:-

SL.NO.	PART NO.	CRN	PART NAME	Export qty as per license	Total export weight (Kgs)	Total RM wt. after 15 % recovery (in Kgs)	wastage in % age after 15 % recovery
1	2	3	4	5	6	7	8
1	A800182-812	23-084	BASE	77	63.60	314.0	394

The Regional Authority may take necessary action accordingly.

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Case No.:2/48/80-ALC2/2008	Party Name:SHIV INDUSTRIES	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
HQ File :01/80/050/01763/AM09/	RLA File :30/24/040/00057/AM08/	Lic.No/Date:3010055453 11.03.2008	Defer Date: 09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DC(MSME) for examination and submission of comments. The case may be re-listed on 09.06.2009.

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Case No.:42/24/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
HQ File :01/80/050/00918/AM09/	RLA File :05/24/040/00940/AM08/	Lic.No/Date:0510217768 12.03.2008	Defer Date: 09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the

	Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.

21	Case No.:119/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00995/AM09/	RLA File :05/24/040/00941/AM08/	Lic.No/Date:0510217932 14.03.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The DC(MSME) has desired some information vide their U.O. No. 30(357)2008-ME dt. 25.03.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 09.06.2009:- 1. Weight of each export product (all the three) separately for each pice and total number of pieces. 2. Sheet layout diagram of the material indicating the wastage during the operation of blanking. 3. Details of calculation, as how the quantity of raw material has been arrived with complete wastage justification. 4. Process of manufacturing and stepwise wastage therein.			

22	Case No.:1/39/80-ALC2/2008	Party Name:NEPTUNE INDUSTRIES LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01554/AM09/	RLA File :08/24/040/00263/AM08/	Lic.No/Date:0810070858 24.03.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

23	Case No.:73/12/80-ALC2/2008	Party Name:JKM DAE RIM AUTOMOTIVE LIMITED.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00439/AM09/	RLA File :07/24/040/00535/AM08/	Lic.No/Date:0710056578 25.03.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

24	Case No.:40/24/80-ALC2/2008	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00916/AM09/	RLA File :05/24/040/00961/AM08/	Lic.No/Date:0510218436 25.03.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009:- 1. Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format.			

25	Case No.:43/24/80-ALC2/2008	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00919/AM09/	RLA File :05/24/040/00878/AM08/	Lic.No/Date:0510218634 28.03.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

26	Case No.:5/36/84-ALC3/2008	Party Name:JYOTI CNC AUTOMATION PVT LTD,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case reverted back to RA
	HQ File :01/84/050/00397/AM09/	RLA File :24/21/040/00197/AM08/	Lic.No/Date:2410020941 01.04.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

27	Case No.:127/16/80-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00650/AM09/	RLA File :05/24/040/00987/AM08/	Lic.No/Date:0510218884 02.04.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

28	Case No.:129/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00652/AM09/	RLA File :05/24/040/00991/AM08/	Lic.No/Date:0510219004 04.04.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

29	Case No.:130/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00653/AM09/	RLA File :05/24/040/00994/AM08/	Lic.No/Date:0510219002 04.04.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

30	Case No.:131/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00654/AM09/	RLA File :05/24/040/00993/AM08/	Lic.No/Date:0510219001 04.04.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

	Case No.:132/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00655/AM09/	RLA File :05/24/040/00992/AM08/	Lic.No/Date:0510219003 04.04.2008	Defer Date: 09.06.2009

31	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 09.06.2009.

32	Case No.:25/24/80-ALC2/2008	Party Name:TEXMACO LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00901/AM09/	RLA File :02/24/040/00337/AM08/	Lic.No/Date:0210111218 09.04.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

33	Case No.:70/16/80-ALC2/2008	Party Name:KERN-LIEBERS SOMAPPA PRECISION PARTS PVT.LTD,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00593/AM09/	RLA File :07/24/040/00008/AM09/	Lic.No/Date:0710057064 23.04.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

34	Case No.:27/24/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00903/AM09/	RLA File :02/24/040/00019/AM09/	Lic.No/Date:0210111785 25.04.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

35	Case No.:28/24/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00904/AM09/	RLA File :02/24/040/00014/AM09/	Lic.No/Date:0210111784 25.04.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

36	Case No.:113/24/80-ALC2/2008	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00989/AM09/	RLA File :34/24/040/00009/AM09/	Lic.No/Date:3410021276 29.04.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

	Case No.:71/16/80-ALC2/2008	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00594/AM09/	RLA File :07/24/040/00800/AM08/	Lic.No/Date:0710057193 29.04.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the			

37	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder whereas the firm vide their letter dt. 19.02.2009 itself assured to submit their reply immediately. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 09.06.2009.

38	Case No.:29/24/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/00905/AM09/	RLA File :02/24/040/00003/AM09/	Lic.No/Date:0210111924 30.04.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The C&PC furnished written comments in a similar case of the applicant firm vide their O.M. No.46011/42/2007-PC.II dated 23.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on the basis of earlier decision in the similar case as under:- 1. Quantity of import item No. 15 viz. Spectacle Lenses Semi Finished Raw Material may be allowed with 2% wastage. 2. Quantity of other import items may be allowed as recommended by C&PC in their O.M. referred to above. The Regional Authority may take necessary action accordingly.			

39	Case No.:8/39/80-ALC2/2008	Party Name:KENNAMETAL INDIA LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01561/AM09/	RLA File :07/24/040/00797/AM08/	Lic.No/Date:0710057214 30.04.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that they had received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

40	Case No.:46/24/80-ALC2/2008	Party Name:BELMAKS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/00922/AM09/	RLA File :05/24/040/00060/AM09/	Lic.No/Date:0510220066 05.05.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No.U.O.No. 3(44)/09-TSW(B) dated 16.04.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Import of steel pipes may be allowed as applied for on net to net basis without any wastage. The Regional Authority may take necessary action accordingly.			

41	Case No.:18/8/80-ALC2/2008	Party Name:ERBATECH MACHINERY P LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00299/AM09/	RLA File :32/24/040/00006/AM09/	Lic.No/Date:3210037776 06.05.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

42	Case No.:72/16/80-ALC2/2008	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00595/AM09/	RLA File :07/24/040/00024/AM09/	Lic.No/Date:0710057316 08.05.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the			

Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DC(MSME) informed the Committee that they had received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.

43	Case No.:96/24/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00972/AM09/	RLA File :34/24/040/00030/AM09/	Lic.No/Date:3410021368 09.05.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

44	Case No.:98/24/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00974/AM09/	RLA File :34/24/040/00252/AM08/	Lic.No/Date:3410021362 09.05.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

45	Case No.:92/16/80-ALC2/2008	Party Name:ACCURATE PRODUCTS CORPORATION PVT LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00615/AM09/	RLA File :04/24/040/00014/AM09/	Lic.No/Date:0410095855 14.05.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

46	Case No.:91/16/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00614/AM09/	RLA File :03/94/040/00140/AM09/	Lic.No/Date:0310471579 19.05.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

47	Case No.:93/16/80-ALC2/2008	Party Name:PET MOULDS PVT LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00616/AM09/	RLA File :04/24/040/00029/AM09/	Lic.No/Date:0410096019 23.05.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 09.06.2009.			

48	Case No.:25/39/80-ALC2/2008	Party Name:SHIV INDUSTRIES	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01578/AM09/	RLA File :30/24/040/00011/AM09/	Lic.No/Date:3010056342 26.05.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the			

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DC(MSME) informed the Committee that they had received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.

49	Case No.:56/24/80-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00932/AM09/	RLA File :03/95/040/00178/AM09/	Lic.No/Date:0310472141 27.05.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 09.06.2009.			

50	Case No.:105/24/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00981/AM09/	RLA File :03/94/040/00154/AM09/	Lic.No/Date:0310472328 28.05.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

51	Case No.:52/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00928/AM09/	RLA File :03/95/040/00150/AM09/	Lic.No/Date:0310472298 28.05.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

52	Case No.:58/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/00934/AM09/	RLA File :03/95/040/00125/AM09/	Lic.No/Date:0310472290 28.05.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word "Relevant" may be prefixed with the description of import item at S.No.1 and quantity of this item may be allowed as applied for i.e. 116000 Kgs. inclusive of 5% wastage. 2. Weights of 13220 Kgs., 800 Kgs., 600 Kgs. and 100 Kgs. may be specified with the quantities of import items at S.Nos. 2, 4, 5 & 6 respectively and their quantities may be allowed on net to net basis. 3. Word "relevant" may be prefixed with the description of import item at S.No.3 and quantity of this item may be allowed as 61200 mtrs. (30400 Kgs.) inclusive of 2% wastage. 4. Quantities of import items st S.Nos. 7, 8 & 9 may be allowed as applied for. 5. Import item at S.No.5 to be supplied alongwith export product. 6. Import of components may be allowed with accountability clause Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

53	Case No.:104/24/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00980/AM09/	RLA File :03/94/040/00189/AM09/	Lic.No/Date:0310472348 29.05.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The			

	Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.

54	Case No.:47/24/80-ALC2/2008	Party Name:GUMMI METALL TECHNIK (INDIA)PVT.LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00923/AM09/	RLA File :07/24/040/00092/AM09/	Lic.No/Date:0710057665 02.06.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

55	Case No.:97/16/80-ALC2/2008	Party Name:ANSALDOCALDAIE BOILERS INDIA PRIVATE LIMITED,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00620/AM09/	RLA File :04/24/040/00050/AM09/	Lic.No/Date:0410096188 03.06.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

56	Case No.:48/24/80-ALC2/2008	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/00924/AM09/	RLA File :07/24/040/00087/AM09/	Lic.No/Date:0710057752 06.06.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item no. 1 & 2 may be allowed with 1% wastage. 2. Quantity of rest of the import items may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

57	Case No.:63/24/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00939/AM09/	RLA File :03/94/040/00171/AM09/	Lic.No/Date:0310473669 09.06.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 09.06.2009.			

	Case No.:27/16/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/00550/AM09/	RLA File :05/24/040/00202/AM09/	Lic.No/Date:0510222889 26.06.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

58	1. Net weights of 7018.7 MT, 99.3 MT, 4421.9 MT & 2015 MT may be specified with the quantities of export products at S.Nos. 1, 2, 3 & 4 respectively (total net export weight 13554.9 MT). 2. Word "Relevant" may be prefixed with the description of import item at Sl.No. 1. 3. Taking clue from SION C-593, quantities of import items from S.Nos. 1 to 5 may be allowed as applied for. 4. Quantities of import items at S.Nos. 6 & 7 may be allowed as applied for i.e.474 MT & 5205 ltrs. respectively. 5. Quantities of import items at S.Nos. 8 & 9 may be allowed as 115302 sq. mtrs. & 62949 sq. mtrs. respectively inclusive of 5% wastage. 6. Quantities of import items from S.Nos. 10 to 13 may be allowed as applied for on net to net basis. The Regional Authority may take necessary action accordingly.

59	Case No.:28/16/80-ALC2/2008	Party Name:HORIZON INDUSTRIAL PRODUCTS PVT. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00551/AM09/	RLA File :05/24/040/00217/AM09/	Lic.No/Date:0510222895 26.06.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - Information in respect of Sl.No.3,4,11 & 11a of the Standard Deficiency Format.			

60	Case No.:41/16/80-ALC2/2008	Party Name:L D FABRICATORS PVT.LTD,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00564/AM09/	RLA File :07/24/040/00128/AM09/	Lic.No/Date:0710058224 30.06.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

61	Case No.:46/16/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00569/AM09/	RLA File :03/95/040/00280/AM09/	Lic.No/Date:0310476885 30.06.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.06.2009.			

62	Case No.:47/16/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00570/AM09/	RLA File :32/24/040/00014/AM09/	Lic.No/Date:3210038146 01.07.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

63	Case No.:48/16/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00571/AM09/	RLA File :09/24/040/00127/AM09/	Lic.No/Date:0910034488 01.07.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The committee noted that the firm has reported that no advance authorization pertaining to No. 0910034488 has been issued to them. The committee observed from the RA letter 09/24/040/00127/AM09 dt. 27.08.2008 forwarding the copy of advance authorization alongwith firm's application that under the subject file RA has issued adv. authorization			

	authorization alongwith firm's application that under the subject file RA has issued adv. authorization No.0910035143 and on the online data system authorization no. is wrongly appended as 0910034488. The committee accordingly decided to ask the firm to furnish the required information in connection with authorization No.0910035143 issued through RA file no. 09/24/040/00127/AM09. The case may be re-listed on 09.06.2009.

64	Case No.:51/16/80-ALC2/2008	Party Name:MAGPLASTIC ASIA PVT. LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00574/AM09/	RLA File :31/24/040/00090/AM09/	Lic.No/Date:3110034299 02.07.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that firm's reply has been received and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

65	Case No.:59/16/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/00582/AM09/	RLA File :05/24/040/00216/AM09/	Lic.No/Date:0510223409 04.07.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words "Total Pipe Length 1221 Mtrs. (Carbon Steel Seamless Pipes/Tubes: 486 Mtrs. & Stainless Steel Seamless/Welded Pipes/Tubes: 735 Mtrs" may be specified with the quantity of export product. 2. Word "relevant" may be prefixed with the description of import items at S.No.1, 3, 5 & 6. 3. Quantity of import item at S.No.1 may be allowed as 5.09 MT (496 Mtrs.) inclusive of 2% wastage. 4. Quantity of import item at S.No.2 may be allowed as 1.188 MT (1218 Nos.) on net to net basis. 5. Quantity of import item at S.No.3 may be allowed as 5.814 MT (626 Mtrs.) inclusive of 2% wastage. 6. Quantity of import item at S.No.4 may be allowed as 0.95 MT (2078 Nos.) on net to net basis. 7. Quantity of import item at S.No.5 may be allowed as 3.88 MT inclusive of 2% wastage. 8. Quantity of import item at S.No. 6 may be allowed as 124 mtrs. (194 Kgs.) inclusive of 2% wastage. 9. Weights of 300 Kgs., 100 Kgs., 500 Kgs., 200 Kgs., 500 Kgs. 400 Kgs. 200 Kgs. & 50 Kgs. may be specified with the quantities of import items from S.Nos. 7 to 14 respectively and quantities of these items may be allowed on net to net basis with accountability clause. 10. Quantity of import items at S.No. 15 may be allowed as 83 mtrs. inclusive of 2% wastage. 11. Weights of 800 Kgs., 500 Kgs., 50 Kgs. & 30 Kgs.. may be specified with the quantities of import items from S.Nos. 16 to 19 respectively and quantities of these items may be allowed on net to net basis with accountability clause. 12. Quantity of import item at S.No.20 may be allowed as 173 Kgs. 13. Quantity of import item at S.No.21 may be allowed equal to weight of Welding Wire at S.No. 20. 14. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

66	Case No.:1/48/80-ALC2/2008	Party Name:BMT CORPORATION	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01762/AM09/	RLA File :30/24/040/00018/AM09/	Lic.No/Date:3010057006 07.07.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item at S.No.1 may be allowed as applied for on net to net basis. 2. Quantity of import item at S.No.2 may be allowed as 21.4 mtrs. inclusive of 2% wastage. 3. Quantity of import item at S.No.3 may be allowed as 378 Nos. on net to net basis. The Regional Authority may take necessary action accordingly.			

	Case No.:2/17/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case already approved

67	HQ File :01/81/050/00249/AM09/	RLA File :07/24/040/00160/AM09/	Lic.No/Date:0710058366 08.07.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The committee noted that the subject case was already approved in NC meeting No. 53/09 held on 31.03.2009. Accordingly the case may be withdrawn from the agenda.			

68	Case No.:32/18/80-ALC2/2008	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00701/AM09/	RLA File :03/95/040/00293/AM09/	Lic.No/Date:0310478002 09.07.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

69	Case No.:8/18/84-ALC3/2008	Party Name:RADIANT INDUSTRIES (PP. VIJAY V. JADHAV)	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/84/050/00229/AM09/	RLA File :31/24/040/00108/AM09/	Lic.No/Date:3110034521 23.07.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

70	Case No.:40/20/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/00796/AM09/	RLA File :02/24/040/00113/AM09/	Lic.No/Date:0210115469 30.07.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The C&PC furnished written comments in a similar case of the applicant firm vide their O.M. No.46011/42/2007-PC.II dated 23.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on the basis of earlier decision in the similar case as under:- 1. Quantity of import item No. 1 viz. Spectacle Lenses Semi Finished Raw Material may be allowed with 2% wastage. 2. Quantity of other import items may be allowed as recommended by C&PC in their O.M. referred to above. The Regional Authority may take necessary action accordingly.			

71	Case No.:11/24/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/00887/AM09/	RLA File :07/24/040/00263/AM09/	Lic.No/Date:0710059201 19.08.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The committee noted that a subcommittee visited the factory of the firm to see the actual manufacturing process to find-out the wastage involved and has submitted its report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as under as per sub Committee report:-

SL.NO.	PART NAME	Export qty as per license (Nos.)	Total export weight (Kgs)	Total RM Wt. after 15 % recovery (in Kgs)	Wastage in %age after recovery
1	2	3	4	5	6
1	REINFORCEMENT PLATE	88	25.96	47.73	84
2	REINFORCEMENT PLATE	88	25.96	47.73	84
3	REINFORCEMENT PLATE	88	25.96	47.73	84

4	REINFORCEMENT PLATE	88	25.96	47.73	84
5	REINFORCEMENT PLATE	340	71.40	121.11	70
6	REINFORCEMENT PLATE	88	18.48	31.35	70
7	REINFORCEMENT PLATE	88	18.48	31.35	70
8	REINFORCEMENT PLATE	88	18.48	31.35	70
9	REINFORCEMENT PLATE	306	64.26	177.33	176
10	REINFORCEMENT PLATE	306	64.26	177.33	176
11	PLATE	54	10.80	15.39	43
12	PLATE	54	10.80	15.39	43

The Regional Authority may take necessary action accordingly.

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Case No.:18/24/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
HQ File :01/80/050/00894/AM09/	RLA File :07/24/040/00273/AM09/	Lic.No/Date:0710059209 19.08.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No.3(49)/08-TSW(B)/173 dated 06.04.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. Quantity of brass items (Import item Nos. 1,7,8 & 20) may be allowed with 1% wastage.
2. Quantity of other raw materials may be allowed with 2% wastage.
3. Components may be allowed on net to net basis without any wastage with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

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Case No.:7/24/80-ALC2/2008	Party Name:GEECY ENGINEERING PRIVATE LIMITED.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
HQ File :01/80/050/00883/AM09/	RLA File :03/94/040/00460/AM09/	Lic.No/Date:0310483079 19.08.2008	Defer Date: 09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP informed the Committee that they had received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.

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Case No.:8/24/80-ALC2/2008	Party Name:GEECY ENGINEERING PRIVATE LIMITED.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
HQ File :01/80/050/00884/AM09/	RLA File :03/94/040/00443/AM09/	Lic.No/Date:0310483093 19.08.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty weights of 10250 Kgs., 2600 Kgs., 2900Kgs. & 4050 Kgs. may be specified with the quantities of export product from S.Nos. 1 to 4 respectively.
2. Quantity of import item at S.No.1 may be allowed as 945 Kgs inclusive of 5% wastage.
3. Quantities of import items at S.No.2 & 5 may be allowed on net to net basis with accountability clause.
4. Total weight for import items at Sl Nos. 2 & 5 put together may be specified as 8013 Kgs
5. Quantity of import item at S.No.3 may be allowed as 1752 Meters (5167 Kgs .) on net to net basis as claimed by the firm.
6. Total quantity of Welding Consumables at S.No.5 may be allowed as 145 Kgs.

The Regional Authority may take necessary action accordingly.

Case No.:66/24/80-ALC2/2008	Party Name:WEATHERFORD	Meet No/Date:2/80-ALC2/2009	Status:Case

		DRILLING & PRODUCTION SERVICES(I)P.LTD	14.04.2009	deferred
	HQ File :01/80/050/00942/AM09/	RLA File :34/24/040/00090/AM09/	Lic.No/Date:3410022116 21.08.2008	Defer Date: 09.06.2009
75	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Justification for quantity of import items at Sl.No. 4 to 7.			

	Case No.:73/24/80-ALC2/2008	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00949/AM09/	RLA File :07/24/040/00237/AM09/	Lic.No/Date:0710059270 21.08.2008	Defer Date: 09.06.2009
76	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the clarification as to why their export products are not covered under SCOMET list (Sl.No. 3D001) otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

	Case No.:75/24/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00951/AM09/	RLA File :03/95/040/00468/AM09/	Lic.No/Date:0310483368 22.08.2008	Defer Date: 09.06.2009
77	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

	Case No.:78/24/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00954/AM09/	RLA File :05/24/040/00351/AM09/	Lic.No/Date:0510226089 25.08.2008	Defer Date: 09.06.2009
78	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.06.2009.			

	Case No.:85/24/80-ALC2/2008	Party Name:CRISTOPIA ENERGY SYSTEMS(I) PVT.LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00961/AM09/	RLA File :11/24/040/00026/AM09/	Lic.No/Date:1110018228 25.08.2008	Defer Date: 09.06.2009
79	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The DC(MSME) has desired some information vide their U.O. No. 30(324)2008-ME dt. 12.01.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 09.06.2009. 1. Net weight of the export product. 2. Process of manufacturing with process flow chart indicating use of all inputs. 3. Drawing/design of export product.			

	Case No.:86/24/80-ALC2/2008	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00962/AM09/	RLA File :08/24/040/00113/AM09/	Lic.No/Date:0810074246 26.08.2008	Defer Date: 09.06.2009
80	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The MOS has desired some information vide their communication No. 2(13)/2006-TW(Vol.IV) dt. 23.03.2009. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case			

ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 09.06.2009.

1. Specific type of furnace and its capacity (induction/electric arc).
2. Whether AOD/VOD converters are also installed in your firm.

81	Case No.:92/24/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00968/AM09/	RLA File :07/24/040/00294/AM09/	Lic.No/Date:0710059332 27.08.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No.3(49)/08-TSW(B)/172 dated 06.04.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of brass items (Import item Nos. 12,13,14,17 & 36) may be allowed with 1% wastage. 2. Quantity of other raw materials may be allowed with 2% wastage. 3. Components may be allowed on net to net basis without any wastage with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

82	Case No.:115/24/80-ALC2/2008	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00991/AM09/	RLA File :34/24/040/00105/AM09/	Lic.No/Date:3410022188 28.08.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of DC(MSME) informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 09.06.2009.			

83	Case No.:95/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/00971/AM09/	RLA File :05/24/040/00337/AM09/	Lic.No/Date:0510226413 28.08.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

84	Case No.:129/24/80-ALC2/2008	Party Name:JAYDEEP INDUSTRIES	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01005/AM09/	RLA File :52/24/040/00014/AM09/	Lic.No/Date:5210024198 29.08.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of DC(MSME) informed the Committee that they have not received firm's application. The Committee therefore handed-over the case file to the technical authority for examination and submission of comments. The case may be re-listed on 09.06.2009.			

85	Case No.:131/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01007/AM09/	RLA File :03/95/040/00496/AM09/	Lic.No/Date:0310484775 01.09.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format			

1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.
2. The specification of material of cladding.

86	Case No.:133/24/80-ALC2/2008	Party Name:MIVEN MAYFRAN CONVEYORS PVT. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01009/AM09/	RLA File :07/24/040/00256/AM09/	Lic.No/Date:0710059499 01.09.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.			

87	Case No.:24/39/80-ALC2/2008	Party Name:SURAJ INDUSTRIES	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01577/AM09/	RLA File :30/24/040/00005/AM09/	Lic.No/Date:3010057794 02.09.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - Information in respect of Sl.No.3, 4,5 & 11 of the Standard Deficiency Format.			

88	Case No.:7/39/80-ALC2/2008	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01560/AM09/	RLA File :07/24/040/00353/AM09/	Lic.No/Date:0710060187 29.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item no. 9 & 10 may be allowed with 1% wastage. 2. Quantity of rest of the import items may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

89	Case No.:3/39/80-ALC2/2008	Party Name:PETRON ENGINEERING CONSTRUCTION LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01556/AM09/	RLA File :03/95/040/00394/AM09/	Lic.No/Date:0310488593 01.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP informed the Committee that they had received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

90	Case No.:4/39/80-ALC2/2008	Party Name:TEKSONS LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01557/AM09/	RLA File :03/95/040/01217/AM08/	Lic.No/Date:0310488911 03.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following			

information/clarification from the firm and to re-list the case on 09.06.2009: -

Information in respect of Sl.No.3, 4,5 & 11 of the Standard Deficiency Format.

91	Case No.:1/32/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)P.LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01181/AM09/	RLA File :34/24/040/00134/AM09/	Lic.No/Date:3410022519 14.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - Information in respect of Sl.No.3, 4 & 5 of the Standard Deficiency Format.			

92	Case No.:6/32/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01186/AM09/	RLA File :03/95/040/00541/AM09/	Lic.No/Date:0310490271 14.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weights of 796.1 MT & 272.9 MT may be specified with the quantities of export products at S.Nos. 1 & 2 respectively (total net empty export weight 1069 MT). 2. Weights of 742817 Kgs. and 108146 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis. 3. Weight of 5035 Kgs & 3252 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis. 4. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7. 5. Quantities of import items at Sl.No.5 & 6 may be allowed as applied for i.e. 22129 Kgs. & 62915 Kgs. respectively inclusive of 3 % wastage. 6. Quantity of import item at S.No.7 may be allowed as 1040 mtrs. (7222 Kgs.) inclusive of 2% wastage. 7. Weights of 75.738 MT, 2.2 MT, 1.5 MT, 2 MT, 2.6 MT, 6 MT & 1.5 MT may be added with the quantities of import items at S.Nos. 8, 9, 10, 11, 12, 18 & 20 respectively and their quantities may be allowed on net to net basis. 8. Quantities of import items from S.Nos. 13 to 17 may be allowed as applied for. 9. Import item at S.No.19 may be allowed as per Packing Policy. 10. Import item at S.No.20 to be supplied alongwith export product. 11. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

93	Case No.:12/32/80-ALC2/2008	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01192/AM09/	RLA File :31/24/040/00182/AM09/	Lic.No/Date:3110035794 15.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

	Case No.:4/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred

94	HQ File :01/80/050/01184/AM09/	RLA File :07/24/040/00319/AM09/	Lic.No/Date:0710060422 15.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Specific quantity of each export product and their weight separately. 3. Input weight of each casting/ forging and corresponding finished weight. 4. Use of each component proposed for import in the manufacture of export product. 5. Weight of steel tubes proposed for import (for example items No. 71 to 73)			

95	Case No.:5/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01185/AM09/	RLA File :07/24/040/00321/AM09/	Lic.No/Date:0710060423 15.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Specific quantity of each export product and their weight separately. 3. Input weight of each casting/ forging and corresponding finished weight. 4. Use of each component proposed for import in the manufacture of export product. 5. Weight of steel tubes proposed for import (for example items No. 71 to 73)			

96	Case No.:11/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01191/AM09/	RLA File :09/24/040/00280/AM09/	Lic.No/Date:0910035658 16.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Specific quantity of each export product and their weight separately. 3. Input weight of each casting/ forging and corresponding finished weight. 4. Use of each component proposed for import in the manufacture of export product. 5. Weight of steel tubes proposed for import (for example items No. 71 to 73)			

97	Case No.:8/32/80-ALC2/2008	Party Name:GUMMI METALL TECHNIK (INDIA)PVT.LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01188/AM09/	RLA File :07/24/040/00395/AM09/	Lic.No/Date:0710060465 16.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda.The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

98	Case No.:9/32/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01189/AM09/	RLA File :04/24/040/00172/AM09/	Lic.No/Date:0410099219 16.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

99	Case No.:15/32/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01195/AM09/	RLA File :03/95/040/00555/AM09/	Lic.No/Date:0310490893 17.10.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty export weights of 796.1 MT & 272.9 MT may be specified with the quantities of export products at S.Nos. 1 & 2 respectively (total net empty export weight 1069 MT).
2. Weights of 742817 Kgs. and 108146 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis.
3. Weight of 5035 Kgs & 3252 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis.
4. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7.
5. Quantities of import items at Sl.No.5 & 6 may be allowed as applied for i.e. 22129 Kgs. & 62915 Kgs. respectively inclusive of 3 % wastage.
6. Quantity of import item at S.No.7 may be allowed as 1040 mtrs. (7222 Kgs.) inclusive of 2% wastage.
7. Weights of 75.738 MT, 2.2 MT, 1.5 MT, 2 MT, 2.6 MT, 6 MT & 1.5 MT may be added with the quantities of import items at S.Nos. 8, 9, 10, 11, 12, 18 & 20 respectively and their quantities may be allowed on net to net basis.
8. Quantities of import items from S.Nos. 13 to 17 may be allowed as applied for.
9. Import item at S.No.19 may be allowed as per Packing Policy.
10. Import item at S.No.20 to be supplied alongwith export product.
11. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

100	Case No.:16/32/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01196/AM09/	RLA File :03/95/040/00556/AM09/	Lic.No/Date:0310490899 17.10.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty export weight of 1087 MT may be specified with the quantity of export product.
2. Weights of 827950 Kgs. and 65734 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis.
3. Weight of 3000 Kgs & 2253 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis.
4. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7.
5. Quantities of import items at Sl.No.5 & 6 may be allowed as applied for i.e. 19858 Kgs. & 60070 Kgs. respectively inclusive of 3 % wastage.
6. Quantity of import item at S.No.7 may be allowed as 1129 mtrs. (5993 Kgs.) inclusive of 2% wastage.
7. Weights of 58.484 MT, 1 MT, 1 MT, 2 MT, 1.5 MT, 12.18 MT, & 0.75 MT may be added with the quantities of import items at S.Nos. 8, 9, 10, 11, 12, 18 & 20 respectively and their quantities may be allowed on net to net basis.
8. Quantities of import items from S.Nos. 13 to 15 & 17 may be allowed as applied for.
9. Quantity of import item at S.No.16 may be allowed as 22319 Kgs.
10. Import item at S.No.19 may be allowed as per Packing Policy.
11. Import item at S.No.20 to be supplied alongwith export product.
12. Quantity of import item at S.No.21 may be allowed on net to net basis.
13. Import of components may be allowed with accountability clause

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those

utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

101	Case No.:18/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01198/AM09/	RLA File :03/94/040/00698/AM09/	Lic.No/Date:0310491045 20.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

102	Case No.:21/32/80-ALC2/2008	Party Name:STARION INDIA P.LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01201/AM09/	RLA File :31/24/040/00190/AM09/	Lic.No/Date:3110035836 20.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format export product wise.			

103	Case No.:30/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01210/AM09/	RLA File :07/24/040/00379/AM09/	Lic.No/Date:0710060602 22.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No.3(19)/09-TSW(B)/148 dated 24.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Import items at Sl.No. 112, 115, 116, 117 and 126 are not component of export product and may be deleted. 2. Import of spares may be allowed as per policy for mandatory spares. 3. All other items may be allowed on net-to-net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

104	Case No.:31/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01211/AM09/	RLA File :07/24/040/00378/AM09/	Lic.No/Date:0710060603 22.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No.3(19)/09-TSW(B)/149 dated 24.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Import items at Sl.No. 112, 115, 116, 117 and 126 are not component of export product and may be deleted. 2. Import of spares may be allowed as per policy for mandatory spares. 3. All other items may be allowed on net-to-net basis. The Regional Authority may take necessary action accordingly.			

105	Case No.:34/32/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01214/AM09/	RLA File :07/24/040/00410/AM09/	Lic.No/Date:0710060607 22.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of Import item Nos. 3, 16 to 21 & 33 may be allowed with 1% wastage. 2. Import items no. 15, 31, 36 & 37 may be allowed with 2% wastage. 3. Other import items may be allowed on net to net basis without any wastage with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

106	Case No.:41/32/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01221/AM09/	RLA File :03/95/040/00655/AM09/	Lic.No/Date:0310491632 23.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that hardcopy of firm's application along with clarification has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application along with clarification at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 09.06.2009.			

107	Case No.:42/32/80-ALC2/2008	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01222/AM09/	RLA File :05/24/040/00474/AM09/	Lic.No/Date:0510229880 23.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net weight of export products may be specified as 231.75 Kgs. 2. Quantity of import item may be allowed as 1367.3 Kgs. inclusive of 490% wastage after taking 1/3rd recovery The Regional Authority may take necessary action accordingly.			

108	Case No.:43/32/80-ALC2/2008	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01223/AM09/	RLA File :05/24/040/00475/AM09/	Lic.No/Date:0510229883 23.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net weight of export products may be specified as 725.8 Kgs. 2. Quantity of import item may be allowed as 2467.7 Kgs. inclusive of 240% wastage after taking 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

	Case No.:44/32/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01224/AM09/	RLA File :05/24/040/00339/AM09/	Lic.No/Date:0510229888	Defer Date:

	HQ File :01/80/050/01224/AM09/	RLA File :03/24/040/00339/AM09/	Lic.No/Date:0310229888 23.10.2008	Defer Date: 09.06.2009
109	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be re-listed on 09.06.2009.			

110	Case No.:45/32/80-ALC2/2008	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01225/AM09/	RLA File :04/24/040/00170/AM09/	Lic.No/Date:0410099440 23.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format export product wise. 2. Size / Specification of import items at Sl. Nos. 1 to 4 including length of tubes.			

111	Case No.:46/32/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01226/AM09/	RLA File :07/24/040/00420/AM09/	Lic.No/Date:0710060659 23.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

112	Case No.:49/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01229/AM09/	RLA File :03/94/040/00676/AM09/	Lic.No/Date:0310491730 24.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 42.4 MT, 1.56 MT, 4.4 MT, 8.95 MT, 8.95 MT, 8.95 MT, 18.2 MT, 5.44 MT, 5.44 MT, 5.44 MT, 5.44 MT, 4.4 MT, 5.59 MT, 5.59 MT, 10.85 MT, 10.85 MT, 10.85 MT, 10.85 MT, 7.138 MT, 34.92 MT, 17.352 MT, 18.064 MT, 17.404 MT, 17.523 MT, 6.75 MT, 29.2 MT & 9.25 MT may be added with the quantities of export products at S.Nos. 1 to 27 respectively. 2. Word "relevant" may be prefixed with the description of import items from S.No. 1 to 4, 12, 18 to 21 & 23. 3. Quantities of import items at S.No.1, 2, 3 & 4 may be allowed as 36682 Kgs., 13136 Kgs., 55299 Kgs. & 9653 Kgs. respectively inclusive of 10% wastage. 4. Weights of 9989 Kgs., 5486 Kgs., 22918 Kgs., 9646 Kgs, 14859 Kgs., 7861 Kgs.,& 2996 Kgs. may be added with the quantities of import items from S.Nos. 5 to 11 respectively and their quantities may be allowed on net to net basis. 5. Quantity of import item at S.No.12 may be allowed as 14 mtrs (1594 Kgs.) inclusive of 2% wastage. 6. Weights of 613 Kgs & 655 Kgs. may be added with the quantities of import items at S.Nos. 13 & 22 respectively and their quantities may be allowed on net to net basis. 7. Quantities of import items at S.Nos. 14, 15 & 16 may be allowed as 2303 Kgs.each. 8. Import item at S.No. 17 may be deleted. 9. Quantity of import item at S.No. 18 may be allowed as 38903 mtrs. (9380 Kgs.) inclusive of 2% wastage. 10. Quantity of import item at S.No. 19 may be allowed as 35087 mtrs. (28005 Kgs.) inclusive of 2% wastage. 11. Quantity of import item at S.No. 20 may be allowed as 461 mtrs. (288 Kgs.) inclusive of 2% wastage 12. Quantity of import item at S.No. 21 may be allowed as 41348 mtrs. (46182 Kgs.) inclusive of 2% wastage. 13. Quantity of import item at S.No. 23 may be allowed as 55 mtrs. (699 Kgs.) inclusive of 2% wastage 14. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

113	Case No.:50/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01230/AM09/	RLA File :03/94/040/00717/AM09/	Lic.No/Date:0310492142 27.10.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty weights of 211 MT, 211 MT, 153.5 MT & 153.5 MT may be added with the quantities of export products at S.No.1, 2, 3, & 4 respectively (combined net export weight 729MT).
2. Weights of 25442 Kgs., 42442 Kgs., 388 Kgs. & 6192 Kgs. may be specified with the quantities of import items at S.Nos. 1, 2, 3 & 4 respectively and their quantities may be allowed on net to net basis.
3. Import items at S.Nos. 5, 6, 13 & 14 may be allowed on net to net basis.
4. Word "relevant" may be prefixed with the description of import items at S.Nos. 7 to 12.
5. Quantity of import item at S.No.7 may be allowed as 13 mtrs. (377 Kgs.) inclusive of 2% wastage.
6. Quantity of import item at S.No.8 may be allowed as 188 mtrs. (5284 Kgs.) inclusive of 2% wastage.
7. Quantity of import item at S.No.9 may be allowed as 204 Kgs. inclusive of 2% wastage as applied for by the firm.
8. Quantities of import items at S.No.10 & 11 may be allowed as 37045 Kgs. & 37909 Kgs. respectively inclusive of 2.3% wastage as applied for by the firm.
9. Quantity of import item at S.No.12 may be allowed as 533392 Kgs. inclusive of 6.7% wastage after 1/3rd recovery.
10. Quantities of import items at S.Nos. 15, 16 & 17 may be allowed as 13526 Kgs.each.
11. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

114	Case No.:51/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01231/AM09/	RLA File :03/94/040/00714/AM09/	Lic.No/Date:0310492145 27.10.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty weights of 182.48 MT & 194 MT may be added with the quantities of export products at S.No.1 & 2 respectively (combined net export weight 376.48 MT).
2. Weights of 11727 Kgs., 13214 Kgs. & 2602 Kgs. may be specified with the quantities of import items at S.Nos. 1, 3 & 4 respectively and their quantities may be allowed on net to net basis.
3. Import items at S.Nos. 2, 5, 6, 12 & 13 may be allowed on net to net basis.
4. Word "relevant" may be prefixed with the description of import items at S.Nos. 7 to 11.
5. Quantity of import item at S.No.7 may be allowed as 178 mtrs. (3045 Kgs.) inclusive of 2% wastage.
6. Quantity of import item at S.No.8 may be allowed as 146576 Kgs. inclusive of 7.1% wastage after 1/3rd recovery.
7. Quantities of import items at S.No.9 & 10 may be allowed as 24709 Kgs. & 25319 Kgs. respectively inclusive of 2.3% wastage as applied for by the firm.
8. Quantity of import item at S.No.11 may be allowed as 121742 Kgs. inclusive of 7.6% wastage after 1/3rd recovery.
9. Quantities of import items at S.Nos. 14, 15 & 16 may be allowed as 6938 Kgs.each.
10. Weight of 14855 Kgs. may be specified with the quantity of import item at S.Nos. 17 and its quantity may be allowed on net to net basis.
11. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

115	Case No.:57/32/80-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01237/AM09/	RLA File :11/24/040/00035/AM09/	Lic.No/Date:1110018800 27.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that the comments called for from DOT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.06.2009.			

116	Case No.:58/32/80-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01238/AM09/	RLA File :11/24/040/00047/AM09/	Lic.No/Date:1110018802 27.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that the comments called for from DOT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.06.2009.			

117	Case No.:60/32/80-ALC2/2008	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01240/AM09/	RLA File :05/24/040/00477/AM09/	Lic.No/Date:0510230022 27.10.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DC(MSME) informed the Committee that they had received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

118	Case No.:12/39/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case closed
	HQ File :01/80/050/01565/AM09/	RLA File :61/24/040/00062/AM09/	Lic.No/Date:6110000257 12.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that RA vide their letter No. 61/24/040/00062/AM09 dt. 30.03.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

119	Case No.:26/39/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01579/AM09/	RLA File :11/24/040/00062/AM09/	Lic.No/Date:1110019185 12.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that the comments called for from DIT/DOT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.06.2009.			

120	Case No.:14/39/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01567/AM09/	RLA File :04/24/040/00183/AM09/	Lic.No/Date:0410100820 15.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Specific quantity of each export product and their weight separately. 3. Input weight of each casting / forging and corresponding finished weight. 4. Use of each component proposed for import in the manufacture of export product. 5. Weight of steel tubes proposed for import.			

121	Case No.:15/39/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01568/AM09/	RLA File :05/24/040/00586/AM09/	Lic.No/Date:0510232526 15.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be re-listed on 09.06.2009.			

122	Case No.:16/39/80-ALC2/2008	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01569/AM09/	RLA File :07/24/040/00512/AM09/	Lic.No/Date:0710061691 15.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 09.06.2009.			

123	Case No.:17/39/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01570/AM09/	RLA File :03/95/040/00641/AM09/	Lic.No/Date:0310497867 15.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weight of 796.1 MT may be specified with the quantity of export product. 2. Weights of 564860 Kgs. and 65734 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis. 3. Weight of 4000 Kgs & 2253 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis. 4. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7. 5. Quantities of import items at Sl.No.5 & 6 may be allowed as applied for i.e. 15053 Kgs. & 53169 Kgs. respectively inclusive of 3 % wastage. 6. Quantity of import item at S.No.7 may be allowed as 990 mtrs. (6528 Kgs.) inclusive of 2% wastage. 7. Weights of 55.246 MT, 1 MT, 1.5 MT, 1 MT, 1.4 MT, 6 MT & 0.75 MT may be added with the quantities of import items at S.Nos. 8, 9, 10, 11, 12, 18 & 20 respectively and their quantities may be allowed on net to net basis. 8. Quantities of import items from S.Nos.13to17 may be allowed as applied for. 9. Import item at S.No.19 may be allowed as per Packing Policy. 10. Import item at S.No.20 to be supplied alongwith export product. 11. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

124	Case No.:18/39/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01571/AM09/	RLA File :03/95/040/00549/AM09/	Lic.No/Date:0310497874 15.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.06.2009.			

	Case No.:20/39/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)P.LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred

125	HQ File :01/80/050/01573/AM09/	RLA File :34/24/040/00169/AM09/	Lic.No/Date:3410022901 15.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

126	Case No.:21/39/80-ALC2/2008	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01574/AM09/	RLA File :31/24/040/00230/AM09/	Lic.No/Date:3110036420 15.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

127	Case No.:18/40/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01622/AM09/	RLA File :53/24/040/00008/AM09/	Lic.No/Date:5310007118 16.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.06.2009.			

128	Case No.:27/39/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01580/AM09/	RLA File :09/24/040/00351/AM09/	Lic.No/Date:0910036322 16.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

129	Case No.:29/39/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01582/AM09/	RLA File :03/95/040/00609/AM09/	Lic.No/Date:0310498137 16.12.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty export weight of 1087 MT may be specified with the quantity of export product.
2. Weights of 827950 Kgs. and 65734 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis.
3. Weight of 3000 Kgs & 2253 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis.
4. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7.
5. Quantities of import items at Sl.No.5 & 6 may be allowed as applied for i.e. 19858 Kgs. & 60070 Kgs. respectively inclusive of 3 % wastage.
6. Quantity of import item at S.No.7 may be allowed as 1129 mtrs. (5993 Kgs.) inclusive of 2% wastage.
7. Weights of 58.484 MT, 1 MT, 1 MT, 2 MT, 1.5 MT, 12.18 MT, & 0.75 MT may be added with the quantities of import items at S.Nos. 8, 9, 10, 11, 12, 18 & 20 respectively and their quantities may be allowed on net to net basis.
8. Quantities of import items from S.Nos. 13 to 15 & 17 may be allowed as applied for.
9. Quantity of import item at S.No.16 may be allowed as 22319 Kgs.
10. Import item at S.No.19 may be allowed as per Packing Policy.
11. Import item at S.No.20 to be supplied alongwith export product.
12. Quantity of import item at S.No.21 may be allowed on net to net basis.
13. Import of components may be allowed with accountability clause

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type,

technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

130	Case No.:30/39/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01583/AM09/	RLA File :03/95/040/00603/AM09/	Lic.No/Date:0310498147 16.12.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty export weight of 1178.8 MT may be specified with the quantity of export product.
2. Weights of 409446 Kgs. and 82638 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis.
3. Weight of 3000 Kgs & 1500 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis.
4. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7.
5. Quantities of import items at Sl.No.5 & 6 may be allowed as applied for i.e. 30659 Kgs. & 75420 Kgs. respectively inclusive of 3 % wastage.
6. Quantity of import item at S.No.7 may be allowed as 495 mtrs. (2392 Kgs.) inclusive of 2% wastage.
7. Weights of 81.427 MT, 2 MT, 2.5 MT, 4 MT, 10.6 MT & 0.75 MT may be added with the quantities of import items at S.Nos. 8, 9, 11, 12, 18 & 21 respectively and their quantities may be allowed on net to net basis.
8. Import item at S.No. 10 may be deleted.
9. Quantities of import items from S.Nos. 13 to 15 may be allowed as applied for.
10. Quantities of import item at S.No 16 & 17 may be allowed as 22991 Kgs. & 60040 Kgs. respectively.
11. Import item at S.No.19 may be allowed as per Packing Policy.
12. Quantity of import item at S.No 20 may be allowed as 5 Nos. on net to net basis. However, duty free weight may be restricted to 655980 Kgs. inclusive of 47% wastage after 20% recovery.
13. Import item at S.No.21 to be supplied alongwith export product.
14. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

131	Case No.:31/39/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01584/AM09/	RLA File :03/95/040/00665/AM09/	Lic.No/Date:0310498153 16.12.2008	Defer Date: 09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.

132	Case No.:34/39/80-ALC2/2008	Party Name:GUHRING INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01587/AM09/	RLA File :07/24/040/00493/AM09/	Lic.No/Date:0710061716 16.12.2008	Defer Date: 09.06.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 09.06.2009.

	Case No.:36/39/80-ALC2/2008	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01589/AM09/	RLA File :05/24/040/00604/AM09/	Lic.No/Date:0510232759	Defer Date:

			16.12.2008	09.06.2009
133	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 09.06.2009.			

134	Case No.:37/39/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01590/AM09/	RLA File :05/24/040/00612/AM09/	Lic.No/Date:0510232794 17.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that RA has forwarded incomplete application. The Committee, therefore, decided to remind RA to furnish the 4 set of complete application for examination by the NC. The case may be re-listed on 09.06.2009:-			

135	Case No.:38/39/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01591/AM09/	RLA File :02/24/040/00231/AM09/	Lic.No/Date:0210121273 18.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The C&PC furnished written comments in a similar case of the applicant firm vide their O.M. No.46011/42/2007-PC.II dated 23.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on the basis of earlier decision in the similar case as under:- 1. Quantity of import item No. 1 viz. Spectacle Lenses Semi Finished Raw Material may be allowed with 2% wastage. 2. Quantity of other import items may be allowed as recommended by C&PC in their O.M. referred to above. The Regional Authority may take necessary action accordingly.			

136	Case No.:42/39/80-ALC2/2008	Party Name:DUCTMASTER INDIA PVT.LTD,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01595/AM09/	RLA File :07/24/040/00462/AM09/	Lic.No/Date:0710061800 18.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 09.06.2009.			

137	Case No.:43/39/80-ALC2/2008	Party Name:RAJ HAMSA ULTRALIGHTS PVT LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01596/AM09/	RLA File :07/24/040/00519/AM09/	Lic.No/Date:0710061805 18.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

138	Case No.:44/39/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01597/AM09/	RLA File :05/24/040/00609/AM09/	Lic.No/Date:0510232951 18.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.06.2009.			

139	Case No.:50/39/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01603/AM09/	RLA File :03/95/040/00793/AM09/	Lic.No/Date:0310498704 18.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

140	Case No.:48/39/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01601/AM09/	RLA File :02/24/040/00218/AM09/	Lic.No/Date:0210121313 19.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 09.06.2009.			

141	Case No.:49/39/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01602/AM09/	RLA File :02/24/040/00233/AM09/	Lic.No/Date:0210121346 19.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The C&PC furnished written comments in a similar case of the applicant firm vide their O.M. No.46011/42/2007-PC.II dated 23.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on the basis of earlier decision in the similar case as under:- 1. Quantity of import item No. 15 i.e. Spectacle Lenses Semi Finished may be allowed with 2 % wastage. 2. Quantity of other import items may be allowed as recommended by C&PC in their O.M. referred to above.accord The Regional Authority may take necessary action accordingly.			

142	Case No.:9/40/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01613/AM09/	RLA File :03/95/040/00526/AM09/	Lic.No/Date:0310498998 19.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weight of 1488.3 MT may be specified with the quantity of export product. 2. Weights of 588740 Kgs. and 84394 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis. 3. Weights of 4000 Kgs & 2331 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis. 4. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7. 5. Quantities of import items at Sl.No.5 & 6 may be allowed as applied for i.e. 44323 Kgs. & 85596 Kgs. respectively inclusive of 3 % wastage. 6. Quantity of import item at S.No.7 may be allowed as 495 mtrs. (7344 Kgs.) inclusive of 2% wastage. 7. Weights of 86.642 MT, 2.5 MT, 2.5 MT, 2.5 MT, 9.4 MT & 0.75 MT may be added with the quantities of import items at S.Nos. 8, 9, 11, 12, 18 & 21 respectively and their quantities may be allowed on net to net basis. 8. Import item at S.No. 10 may be deleted. 9. Quantities of import items from S.Nos. 13 to 15, 17 & 22 may be allowed as applied for. 10. Quantity of import item at S.No 16 may be allowed as 27811 Kgs.			

11. Import item at S.No.19 may be allowed as per Packing Policy.
12. Quantity of import item at S.No 20 may be allowed as 6 Nos. on net to net basis. However, duty free weight may be restricted to 782776 Kgs. inclusive of 45.2% wastage after 20% recovery.
13. Import item at S.No.21 to be supplied alongwith export product.
14. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

143	Case No.:1/40/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01605/AM09/	RLA File :07/24/040/00511/AM09/	Lic.No/Date:0710061857 22.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.			

144	Case No.:6/40/80-ALC2/2008	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01610/AM09/	RLA File :31/24/040/00251/AM09/	Lic.No/Date:3110036564 22.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - Information in respect of Sl.No.5,11 & 11a of the Standard Deficiency Format export product wise.			

145	Case No.:7/40/80-ALC2/2008	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01611/AM09/	RLA File :31/24/040/00236/AM09/	Lic.No/Date:3110036574 22.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 09.06.2009.			

146	Case No.:10/40/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01614/AM09/	RLA File :05/24/040/00565/AM09/	Lic.No/Date:0510233251 23.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 09.06.2009.			

147	Case No.:8/40/80-ALC2/2008	Party Name:VA TECH ESCHER WYSS FLOVELPVT. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01612/AM09/	RLA File :05/24/040/00631/AM09/	Lic.No/Date:0510233247 23.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

	Case No.:20/40/80-ALC2/2008	Party Name:MADRAS HYDRAULIC	Meet No/Date:2/80-ALC2/2009	Status:Case

148	Case No.:20/40/80-ALC2/2008	Party Name:MADRAS HYDRAULIC HOSE PVT. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01624/AM09/	RLA File :04/24/040/00224/AM09/	Lic.No/Date:0410101209 24.12.2008	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The committee noted that DGFT has referred the case to DHI whereas the case pertains to DIPP. The committee accordingly, advised the representative of DHI to transfer the case to DIPP for examination and submission of comments. The case may be re-listed on 09.06.2009.			

149	Case No.:3/48/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01764/AM09/	RLA File :05/24/040/00706/AM09/	Lic.No/Date:0510235844 05.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The DC(MSME) has desired some information vide their U.O. No. 30(356)2008-ME dt. 25.03.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 09.06.2009:- 1. Weight of each export product (all the three) separately for each pice and total number of pieces. 2. Sheet layout diagram of the material indicating the wastage during the operation of blanking. 3. Details of calculation, as how the quantity of raw material has been arrived with complete wastage justification. 4. Process of manufacturing and stepwise wastage therein.			

150	Case No.:4/48/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01765/AM09/	RLA File :05/24/040/00707/AM09/	Lic.No/Date:0510235848 05.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI/DC(MSME) for examination and submission of comments. The case may be re-listed on 09.06.2009.			

151	Case No.:7/48/80-ALC2/2008	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01768/AM09/	RLA File :17/24/040/00101/AM09/	Lic.No/Date:1710002402 05.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - Information in respect of Sl.No.11 of the Standard Deficiency Format for import item at Sl.No. 2.			

152	Case No.:10/48/80-ALC2/2008	Party Name:KINETIC ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01771/AM09/	RLA File :31/24/040/00304/AM09/	Lic.No/Date:3110037278 06.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of DHI informed the Committee that they have not received application of the firm. The Committee therefore handed-over the firm's application to the technical authority for examination and submission of comments. The case may be re-listed on 09.06.2009.			

153	Case No.:11/48/80-ALC2/2008	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01772/AM09/	RLA File :07/24/040/00553/AM09/	Lic.No/Date:0710062859 06.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that			

	hardcopy of firm´s application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIT for examination and submission of comments. The case may be re-listed on 09.06.2009.

154	Case No.:12/48/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01773/AM09/	RLA File :03/94/040/00953/AM09/	Lic.No/Date:0310506016 06.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Value of individual items proposed for import. 2. Appendix 11A of the application does not match with total requirement in the application. 3. Gross weight and net weight of item no. 4 to 7 of import. 4. Weight of tube (item No. 8 of import) 5. Weight and specification of item no. 9 of import. 6. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

155	Case No.:13/48/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01774/AM09/	RLA File :03/95/040/00716/AM09/	Lic.No/Date:0310506022 06.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.06.2009.			

156	Case No.:29/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01790/AM09/	RLA File :61/24/040/00069/AM09/	Lic.No/Date:6110000286 06.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 09.06.2009.			

157	Case No.:6/48/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01767/AM09/	RLA File :02/24/040/00259/AM09/	Lic.No/Date:0210122985 06.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - Information in respect of Sl.No.3,4 & 11 of the Standard Deficiency Format export product wise.			

158	Case No.:8/48/80-ALC2/2008	Party Name:RATHI TRANSPOWER PVT.LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01769/AM09/	RLA File :31/21/040/00369/AM09/	Lic.No/Date:3110037268 06.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 09.06.2009.			

	Case No.:5/48/80-ALC2/2008	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred

159	HQ File :01/80/050/01766/AM09/	RLA File :07/24/040/00559/AM09/	Lic.No/Date:0710062891 09.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIT for examination and submission of comments. The case may be re-listed on 09.06.2009.			

160	Case No.:15/48/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01776/AM09/	RLA File :07/24/040/00610/AM09/	Lic.No/Date:0710062941 10.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI / DIT for examination and submission of comments. The case may be re-listed on 09.06.2009.			

161	Case No.:17/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01778/AM09/	RLA File :11/24/040/00073/AM09/	Lic.No/Date:1110019583 10.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 09.06.2009.			

162	Case No.:18/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01779/AM09/	RLA File :11/24/040/00076/AM09/	Lic.No/Date:1110019584 10.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Specific quantity of each export product with details of the accessories and their weight separately. 2. Input Weight of each casting / forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product. 4. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.			

163	Case No.:19/48/80-ALC2/2008	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01780/AM09/	RLA File :31/24/040/00303/AM09/	Lic.No/Date:3110037315 10.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 09.06.2009.			

164	Case No.:20/48/80-ALC2/2008	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case closed
	HQ File :01/80/050/01781/AM09/	RLA File :03/94/040/01018/AM09/	Lic.No/Date:0310506584 11.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that RA vide their letter dt. 11.02.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

165	Case No.:21/48/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case approved
	HQ File :01/80/050/01782/AM09/	RLA File :32/21/040/00166/AM09/	Lic.No/Date:3210039716 11.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

166	Case No.:22/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01783/AM09/	RLA File :09/24/040/00401/AM09/	Lic.No/Date:0910037049 12.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 09.06.2009.			

167	Case No.:23/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01784/AM09/	RLA File :09/24/040/00408/AM09/	Lic.No/Date:0910037050 12.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 09.06.2009.			

168	Case No.:24/48/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01785/AM09/	RLA File :03/95/040/00936/AM09/	Lic.No/Date:0310506902 12.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

169	Case No.:26/48/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01787/AM09/	RLA File :03/95/040/00876/AM09/	Lic.No/Date:0310507257 16.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.06.2009.			

170	Case No.:27/48/80-ALC2/2008	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case closed
	HQ File :01/80/050/01788/AM09/	RLA File :03/95/040/00371/AM09/	Lic.No/Date:0310507433 16.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that RA vide their letter dt. 17.02.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

171	Case No.:28/48/80-ALC2/2008	Party Name:ICEM ENGINEERING COMPANY LIMITED,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01789/AM09/	RLA File :03/94/040/01013/AM09/	Lic.No/Date:0310507440 16.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Separate quantities of Carbon Steel Roll Shell and Dished Ends in numbers and weights. 2. Information in respect of items at S.Nos. 3, 5 & 11 of Standard Deficiency Format			

172	Case No.:30/48/80-ALC2/2008	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case closed
	HQ File :01/80/050/01791/AM09/	RLA File :03/95/040/00282/AM09/	Lic.No/Date:0310507456 16.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that RA vide their letter dt. 17.02.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

173	Case No.:31/48/80-ALC2/2008	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case closed
	HQ File :01/80/050/01792/AM09/	RLA File :03/95/040/00370/AM09/	Lic.No/Date:0310507465 16.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that RA vide their letter dt. 17.02.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

174	Case No.:32/48/80-ALC2/2008	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case closed
	HQ File :01/80/050/01793/AM09/	RLA File :03/95/040/01195/AM08/	Lic.No/Date:0310507467 16.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that RA vide their letter dt. 17.02.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

175	Case No.:37/48/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case closed
	HQ File :01/80/050/01798/AM09/	RLA File :05/24/040/00722/AM09/	Lic.No/Date:0510236514 16.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee noted that RA vide their letter dt. 17.02.2009 informed that the subject advance authorization has been issued as per Public Notice No. 20 hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

176	Case No.:33/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01794/AM09/	RLA File :09/24/040/00419/AM09/	Lic.No/Date:0910037105 17.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

177	Case No.:34/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01795/AM09/	RLA File :09/24/040/00418/AM09/	Lic.No/Date:0910037106 17.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

178	Case No.:35/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01796/AM09/	RLA File :09/24/040/00414/AM09/	Lic.No/Date:0910037107 17.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

179	Case No.:36/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:2/80-ALC2/2009 14.04.2009	Status:Case deferred
	HQ File :01/80/050/01797/AM09/	RLA File :09/24/040/00420/AM09/	Lic.No/Date:0910037108 17.02.2009	Defer Date: 09.06.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.			

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S.No. 01

Case No. A-09	M/s. Trumac Engg. Co. P. Ltd; Ahmedaad	HQ F.No.01/80/162/880/AM.09/DES.I	Lic.No. & Date
Meeting No.02/10		RA F.No.03/95/40/39/2/AM09	0310488667
Date: 14.04.2009		Ratification of norms	dt.01.10.2009

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 09.06.2009.

S.No.01

Case No. A/R-59	M/s. Navkar Transcore P. Ltd; Ahmedaad	HQ F.No.01/80/50/1322/AM07/DES.I	Lic.No. & Date
Meeting No. 02/10		RA F.No.08/24/40/308/AM07	0810062841
Date: 14.04.2009		Revision of norms	dt.9.2.2007

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The committee decided to restore the description as applied for by the firm with the flexibility that width of export product may be allowed as 50 mm to 460 mm as requested by the firm in their letter dt. 05.05.2008.

S.No.02

Case No. A/R-60	M/s. Alstom Projects India Ltd;, Vadodara	HQ F.No.01/80/50/1180/AM07/DES.I HQ F.No.01/80/50/00844/AM07/DES.I	Lic.No. & Date
Meeting No. 02/10		RA F.No.03/94/40/01100/AM07 RA F.No.03/94/40/00850/AM07	0310414907 dt. 08.01.2007 0310406397 dt. 02.11.2206
Date: 14.04.2009		Revision of norms	

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. DGFT's files were sent to DHI but these files are not available in DHI and therefore it was decided to reconstruct these files calling for available papers from the firm & RA. The case will be re-listed on 09.06.2009.

S.No.03

Case No. A/R-63	M/s. Godrej & Boyce Mfg. Co. Ltd. Mumbai	HQ F.No.01/80/50/00961/AM08/DES.I	Lic.No. & Date
Meeting No. 02/10		RA F.No.03/94/040/587/AM08	0310442080
Date: 14.04.2009		Revision of norms	dt.06.9.2007

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DIPP informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.

S.No.04

Case No. A/R-64	M/s. Micron Instruments P. Ltd; New Delhi	HQ F.No.01/80/50/307/AM08/DES.I	Lic.No. & Date
Meeting No. 02/10		RA F.No.05/24/40/300/AM08	0510206450
Date:		Revision of norms	dt.18.07.2007

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.

S.No.05

Case No. A/R-65	M/s. Micron Instruments P. Ltd; New Delhi	HQ F.No.01/80/162/711/AM08/DES.I	Lic.No. & Date
Meeting No. 02/10		RA F.No.05/24/40/306/AM08	510206559
Date: 14.04.2009		Revision of norms	dt.20.07.2007

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.

S.No.06

Case No. A/R-67	M/s. Navkar Transcore P. Ltd; Ahmedaad	HQ F.No.01/80/162/95/AM08/DES.I	Lic.No. & Date
Meeting No. 02/10		RA F.No.08/24/40/344/AM07	0810063837
Date:		Revision of norms	dt.23.03.2007

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee reviewed the agend and observed that request for variation in westage cannot be considered as it is time barred. The committee further observed that NC had not suggested any amendment in the description of import items and export items as pointed out by the firm. The committee accordingly decided to forward the earlier NC decision to the firm for their information. The case may be closed from NC.

S.No.07

Case No. A/R-68	M/s. MPP Technologies P. Ltd; Banglore	HQ F.No.01/80/162/921/AM07/DES.I	Lic.No. & Date
Meeting 02/10		RA F.No.34/21/40/915/AM07	0710048373
Date: 14.04.2009		Revision of norms	dt.13.11.2006

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The committee noted that the case file is readily not available in the DGFT. The committee accordingly decided to ask the firm to forward 4 set of application, licence and AWS standards at the earliest to take a view on the firm's request. The case may be re-listed on 09.06.2009.

S.No.08

Case No. A/R-73	M/s.Magppie International Ltd; New Delhi	HQ F.No.01/80/50/695/AM07/DES.I	Lic.No. & Date
Meeting No. 02/10		RA F.No.05/24/40/538/AM07	0510191655
Date: 14.04.2009		Revision of norms	dt.25.09.2006

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the firm Shri Sachin Jain accompanied by two executives appeared before the Committee for personal hearing. They explained the manufacturing process to the Committee. The Committee, advised them to furnish the amended description of their export and import items reflecting clear difference between the products. They promised to furnish the same as per advice. After receipt of the proper reply from the firm, norms may be ratified under GN-4. The case may be re-listed on 09.06.2009 if any need arise.

S.No.09

Case No. A/R-76	M/s. Windsor Machine Ltd; Mumbai	HQ F.No.01/81/50/742/AM01/DES.II/I	Lic.No. & Date
Meeting No. 02/10		RA F.No.03/010/770/AM01/ZALC	0310056052
Date: 14.04.2009		Revision of norms	dt. 06.10.2000

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 09.06.2009.

S.No.10

Case No. A/R-85	M/s. Voltas Ltd., Mumbai	HQ F.No.01/81/50/340/AM08/DES.II/DES.I	Lic.No. & Date
Meeting No. 02/10		RA F.No.3/95/040/603/AM08	0310444434
Date: 14.04.2009		Ratification of Norms	Dt. 27.09.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.02/10 held on 16.04.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee,

therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 09.06.2009.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B.D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman